

brought here to Delhi and kept under preventive detention here and he may be allowed to take part in the proceedings of the House?

**Mr. Speaker:** We are on the question of leave of absence from the sittings of the House. Some hon. Members may say that no leave ought to be granted. This hon. Member swings the pendulum the other side and asks whether the hon. Member may not be allowed to attend. Let us be satisfied with what is before us. I take it that the House agrees with the recommendations of the Committee.

**Several Hon. Members:** Yes.

**Mr. Speaker:** The Members will be informed accordingly

#### CORRECTION OF SUPPLEMENTARY ANSWER TO STARRED QUESTION NO. 1738

**The Deputy Minister of Defence (Sardar Majithia):** I beg to make a statement correcting the reply given on the 18th April, 1958, to the supplementaries by Shri Bhakt Darshan, Shri Hem Barua and Shrimati Renu Chakravarty on Starred Question No. 1738 regarding Himalayan Expedition.

In the supplementary questions, arising from the answer given to Starred Question No. 1738 in the Lok Sabha on the 18th April, 1958, Shri Bhakt Darshan and Shri Hem Barua wished to know whether such parties as the Cho Oyu expedition would be sent up every year, and also whether members of the team had undergone any training in any international mountaineering club. Further, Shrimati Renu Chakravarty asked whether Geological Department, specialists in Botany, etc., were associated with the expedition.

The answers given in reply to these questions are likely to give an impression that the Cho Oyu expedition was sponsored by, or was being

conducted under, the auspices of the Himalayan Mountaineering Institute, Darjeeling. As already indicated by me in answer to part (a) of the main question, the Cho Oyu expedition is purely an unofficial expedition. The expedition was actually sponsored by a Committee not connected with the Himalayan Mountaineering Institute. As regards training in mountaineering, of the three Service Officers who are members of the expedition, one was the ex-Principal of the Himalayan Mountaineering Institute, and the other two Service Officers had undergone the basic course at that Institute. I have no information about the training undergone by the other members of the expedition.

In regard to the query raised by Shrimati Renu Chakravarty, as already indicated by me in answer to part (c) of the main question, there are two scientists attached to the expedition—one from the Botanical Survey of India and the other from the Zoological Survey of India.

**श्री बहून दर्जन (गढवाल) :** श्रीमान् म.एक प्राचीनीकरण चालना है। यह जो कांडेगत किया गया है, उसमें बलनाया गया है कि हिमालयन माउंटेनिंगरिंग इस्ट्रीनिंग के एक प्राक्तम्ब्रिनिपत्र इस प्रमाणीड़ीयता के एक सदस्य थे। श्रीमान् ममाचार्यपत्री मे उनके ग्रन्थालय देवानन्द होने का समाचार आया है। वह श्रीमार्गी फौज के एक यह अंमर थ योग इस दिपा मे एक विशेषज्ञ बन गए थे। मे यह जानता चाहता है कि वहा गवनमेंट न टग बात की पुरी द्वान-द्वीन कर ली है कि उनको पुरी डाक्टरी महायाना दी गई थी या नहीं? मे इस लिए यह प्रश्न पुनर रखा है कि श्री नेतृमहीनीके ने

**Mr. Speaker:** How does it arise out of this question? It is only a simple correction of a statement that has been made. Unless that correction relates to somebody dying on the way, there is no meaning in asking a

[Mr. Speaker]

supplementary. Then we will be opening the vista very wide. Has it anything to do with this question?

**Sardar Majithia:** No, Sir, not in this correction. But if you want me to—

**Mr. Speaker:** No, I do not want. If relevant questions are asked, hon. Ministers sometimes keep quiet, but if out-of-the-way questions are asked, they are anxious to answer.

**Shri Tangamani (Madurai):** That is an important question.

**Mr. Speaker:** That is another matter.

**Shri Tangamani:** I wanted to submit that a number of people, who formed part of the expedition team, have died.

**Mr. Speaker:** The hon Member knows only too well how questions can be asked and answered.

श्री भक्त दर्शन श्रीमन् अमी ग्रापने कहा कि मदस्य लोग पूरा अध्ययन नहीं करते। मैं निवेदन करता चाहता हूँ कि पह मूल प्रश्न मेरा ही था और मैं इस मम्बन्ध में दिलचस्पी लेता रहा हूँ, इसी लिये पूछता चाहता हूँ...

**Mr. Speaker:** I am aware that this is an important matter. The hon Member knows the procedure only too well. He puts a number of questions and supplementaries. If he had only put a question, I would have considered what steps ought to be taken. Of course, it is a very valuable life that was lost. He has suffered from pneumonia. Why should he tag it on with this correction? Now, assuming that no correction was made by the hon. Minister, would he have been satisfied with the original reply that was given? When the hon. Minister makes a correction, that opportunity should not be taken to raise a discussion.

श्री भक्त दर्शन: अमल में स्थिति यह है कि जिस समय पहले जवाब दिया गया था

उस समय उनका देहान्त नहीं हुआ था। उसके बाद देहान्त हुआ। इस लिये मैं जानना चाहता हूँ

प्रधान मंत्रीवय : देहान्त होने के बारे में हम क्या करें?

#### TRADE AND MERCHANDISE MARKS BILL—contd.

**Mr. Speaker:** The House will now resume further discussion on the motion for reference of the Trade and Merchandise Marks Bill, 1958 to a Joint Committee. Out of 3 hours allotted to this motion, 41 minutes have already been availed of and 2 hours and 19 minutes now remain.

Shri Narayananarkutty Menon may continue his speech.

**Shri Narayananarkutty Menon (Mukundapuram):** Mr. Speaker, the other day I was submitting that a large number of documents and a large volume of reports are available for the Select Committee to decide about the various provisions of this very important law and whatever submissions I make at present are only tentative in character so that the hon. Members of the Select Committee have got the opportunity to consider those suggestions when they are reporting on this particular Bill.

These suggestions were necessitated because before the drafting of the Bill was undertaken, the whole Bill and the principle behind it underwent a series of discussions at the hands of the original Committee which was appointed, which gave a majority report as also a minority report. The Government considered the whole report by appointing an officer, and certain recommendations were made by that officer and later on the whole matter was referred to another Judge of the Madras High Court, who, in all particular details, agreed with the minority report, and now the Bill has been drafted on the basis